मैसर्स आदर्श ऐजेंसिज ने अपनी कीमतें निम्न प्रकार से और बढ़ा दी थीं :—

(क) पूरी मात्रा के लिए 9,100/- रुपये प्रति मि० टन ।

(ख) 600 से 1000 मि० टन के लिए, 9,500/- रुपये प्रति मि० टन ।

(ग) 300 से 600 मि० टन के लिए, 9,600/- रुपये प्रति मि० टन ।

मांगकर्ता की तुरंत और अनिवार्य मांगों को पूरा करने के लिए पहले से ही पंजीकृत और पिछले सप्लाई कर्ता मैसर्स टीटागढ़ पेपर मिल्स, कलकत्ता को मद सं० 1 के 800 मि० टन और मद सं० 2 के 212 मि० टन के क्रयादेश दिये गये थे । मैसर्स आदर्श ऐजेंसिज न तो पूर्ति तथा निपटान महानिदेशालय में पंजीकृत है और न ही उसने पहले यह मद सप्लाई की है । वे इस मद का निर्माण भी नहीं करते । उन्होंने केवल मैसर्स स्ट्रा प्रोडेक्ट्स की ओर से कमीशन एजेण्ट के रूप में दर उद्धृत किये थे और उनके द्वारा दिये गये नमूने विशिष्टियों के अनुरूप नहीं थे । इसके अतिरिक्त, न तो मैसर्स स्ट्रा प्रोडेक्ट्स और न ही आदर्श ऐजेंसिज के पास स्टाम्प कागज पर जलस्तरांक लगाने के लिए डांडी रोल्स हैं और न ही स्टाम्प कागज पर विशेष प्रकार के एण्टी ऐजिंग निशान लगाने के लिए टब साइज का सन्यन्त्र ही है । उनके द्वारा ही दी गई परिदान की अनुसूची भी मांगकर्ता की आवश्यकता के अनुरूप नहीं थी ।

(ग) प्रश्न नहीं उठता ।

Amendment of Delhi Rent Control Act to prevent summary eviction of Tenants

5665. SHRI KISHORE LAL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether rents in Delhi and New Delhi regions have been exhorbitantly increased during the emergency months;

(b) whether amendment to the Delhi Rent Control Act allowing all landlords and house owners to summarily evict tenants on the plea of personal use of the tenement has led to enormous difficulties to tenants; and

(c) whether Government propose to reverse the amendment since it has not helped the Government to force officials and employees owning houses out of the Government tenements at subsidised rents but has led to harassment of all tenants in Delhi and New Delhi?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Government have seen reports to that effect.

(b) Some representations have been received from tenants stating that the amendment has created difficulties for them.

(c) The present provisions of the Delhi Rent Control Act, 1958, including those made as a result of the Delhi Rent Control (Amendment) Act, 1976, are being reviewed.

Imbalance in Agricultural Growth

5666. SHRI KISHORE LAL: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) names of districts, statewise, which have achieved more than five per cent growth rate in Agriculture since introduction of New Agriculture Strategy in 1966;

(b) whether High Yielding Variety Programme was implemented in these districts and whether it had led to heavy regional imbalance in agricultural growth during the last decade; and